

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/23/2020

Dated this Thursday, the 14th day of January, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

**Proceeding conducted through video conferencing with consent
of counsel for the applicant.**

Shri N.S.Chikode,
(Son of deceased employee Shivling Chikode)
Aged about 51 years, Occ: Nil,
R/o Station Road, Udgao Ves, Mali Galli,
C/o Pant Mandir, Miraj, Distt. Sangli,
Maharashtra. - Applicant
(By Advocate Shri D.A.Athavale)

Versus

1. Union of India, Through its Secretary,
Ministry of Finance Department of Revenue,
Room No.4C, North Block, New Delhi 110 001.
2. Chief Commissioner of GST & Customs,
41-A, GST Bhavan, Opposite Wadia College,
Sasson Road, Pune 411 001.
3. Additional Commissioner (PG), Cadre Control Cell,
41-A, GST Bhavan, Opposite Wadia College,
Sasson Road, Pune 411 001. - Respondents

ORAL ORDER

Present:

Advocate Shri D.A. Athavale for the applicant.

2. Heard the applicant's counsel. He explains that the applicant's father i.e. ex-employee of the respondents had expired on 27.02.1984.

The present applicant submitted his request for appointment on compassionate employment in March, 2017 i.e. after 33 years of death of his father. The applicant's date of birth is 16.06.1968. Thus, he is presently of 53 years.

3. When the counsel is explained that appointment on compassionate ground is an opportunity provided as an exception to Recruitment Rules for public services and employment to dependents of deceased government employee has to be considered only in immediate proximity of death of the employee to help the distressed family.
4. In view of this stipulation, the applicant's counsel seeks permission to withdraw the OA. Therefore, this OA is dismissed as withdrawn.

(Dr. Bhagwan Sahai)
Member (Administrative)

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20/01/21